

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 203  
CP No. 18/58-241-242/JPR/2023  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Manjula Ahluwalia & Ors.**

...Petitioners

**Versus**

**Kamal Sponge Steel & Power Pvt. Ltd. & Ors.**

...Respondents

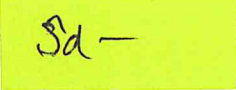
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Saurabh Kalia, Adv.  
Avik Sarkar, Adv.  
For the Respondent : Amol Vyas, Adv.  
Danish Akhtar, Adv.

**ORDER**

Heard Mr. Saurabh Kalia, Adv. appearing for the Petitioner. Mr. Amol Vyas, Adv. along with Mr. Danish Akhtar, Adv. appearing for the Respondent. It is submitted by learned counsel for the Respondent that due to some personal exigency, Mr. Navin Pahwa, Sr. Adv. is not able to participate in the proceeding today. On the joint request of both the counsels, list the matter on 28.08.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

July 10, 2024